

(3)

Dated: 5/10/88.

Neither the applicant nor his advocate is present.

Mr. P. R. Desai, advocate appears for the respondents. He says that the reply is not yet ready and ~~he~~ would require about four weeks time to file the reply.

Respondent A. D. D. has also sent a letter and request for four weeks time to file the reply.

Adjourned to 14/11/88
for further directions. No notice of this date to any party.

Glenmary
5/10

DR

Date: 15/11/88.

The matter is taken up today as 14/11/88 was declared Holiday.

Neither the applicant nor his Advocate is present. Mr. S. V. Vanguli, Head Clerk, D. R. M. S. Office, Central Railway, Nagpur

P.T.O.

(4)

Contd.

is present on behalf of the respondents. He says that the parawise comments would be submitting to the Advocate Mr. P.R. Pai, in the next week and, therefore, requests to grant some more time to file the reply.

Adjourned to 24/1/89
for Directions.

No notice to either side.


P.R. Pai
SN

Date : 24/1/1989.

Neither the applicant nor his advocate is present as no notice was sent to them.

Mr. P.R. Pai, Advocate appears for the Respondents. He has filed a reply today which is taken on record. He has undertaken to serve a copy of the same on the applicant and file a proof of service in the Registry.

Since the reply has already been filed in the matter the matter has become ready for hearing. However it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on Sine-die list.

Mr. Pai says that at the time of fixing the date of hearing notice may be issued to the Respondent No. 2. Notice may also be issued to the applicant.


Dy. Registrar.

for
M.P. No. 690/89/fixing
the date of hearing.

SSB
21/1/89.

Per Tribunal

22/1/93

As per direction of the Hon'ble Vice Chairman dated 22.1.93, the matter is taken out from Sine-die list.

Fixed for final hearing on 26/1/93
Issue notices to the parties as per order dated 24/1/89.

S. Khan
Deputy Registrar

Notice issued to applicant & respondent a dtd 29/4/93.

✓
3/11

CAMP AT NAGPUR

Per Tribunal

Dt 28/7/93

For want of time, this matter is adjourned to week commencing from 13/9/93 for final hearing.

S. Khan
SECTION OFFICER

O.A.489/88 Date : 14-9-93

Per M.S.Deshpande, V.C.

Mr. A. W. Khan for the applicant and Mr. S. K. Sanyal for the respondents. In view of the promotion order dtd. 23-2-93 promoting the applicant to the post of Second Fireman the applicant does not press the present application. It is dismissed for want of prosecution.

U. Savar
(USHA SAVARA)

M(A)

M
(M.S.DESHPANDE)

VC

M

14/9/93
order/Judgement despatched
to Applicant/Respondent(s)
on 24/10/93

A
12/10/93